

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 19/(MAH)/2016
MA No.96/2017

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2017

NAME OF THE PARTIES: Manoj Chandra Jain
V/s.
Hrub Infracon Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241, 242, 244 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	CS RAHUL SAHASRABUDDHE	PLS for R ₁ - R ₅	R. Sahasrabuddhe
	PARINAZ NAGPORKWALA	FOR PETITIONERS	P. Nagporkwala

ORDER

CP No. 19/241-242,244/NCLT/MB/MAH/2016

1. The Learned Representatives of both the sides are present.
2. Although the matter was listed for "Final Hearing", however, the Learned Counsel of the Petitioner has stated that there is apprehension of violation of the directions of the Order of this Bench dated 29.08.2016. Hence seeking time to file a Contempt Application.
3. On the other hand from the side of the Respondent, it is argued that there is no violation of the said order, however can be dealt with, if any, raised during the course of hearing.
4. As a result the matter is adjourned to **23rd August, 2017** for Final Hearing and if any Application to be served in advance on the other side, that too, can be heard on that day.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: **19.07.2017**